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Calcutta  **Gazette**
सत्यमेव जयते

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WEDNESDAY, MAY 19, 1999

[SAKA 1921

PART III—Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 1155-L.—19th May, 1999.—The following Act of the West Bengal Legislature, having been assented to by the President of India, is hereby published for general information:—

West Bengal Act XIII of 1998

**THE WEST BENGAL PREMISES TENANCY (AMENDMENT)
ACT, 1998.**

[Passed by the West Bengal Legislature.]

*[Assent of the President of India was first published in the Calcutta Gazette,
Extraordinary, of the 19th May, 1999.]*

An Act to amend the West Bengal Premises Tenancy Act, 1956.

WHEREAS it is expedient to amend the West Bengal Premises Tenancy Act, 1956,
for the purpose and in the manner hereinafter appearing;

West Ben. Act
XII of 1956.

It is hereby enacted in the Forty-ninth Year of the Republic of India, by the
Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the West Bengal Premises Tenancy (Amendment)
Act, 1998.

(2) It shall come into force at once.

*The West Bengal Premises Tenancy (Amendment) Act, 1998.**(Section 2.)*

Amendment of
First Schedule to
West Ben. Act XII
of 1956.

2. In the First Schedule to the West Bengal Premises Tenancy Act, 1956, for clause (1), the following clause shall be substituted:—

“(1) Where the premises are situate on land wholly within the ordinary original civil jurisdiction of the High Court at Calcutta,—

- (i) where the value of the suit exceeds ten lakh rupees—to the High Court at Calcutta;
- (ii) where the value of the suit does not exceed ten lakh rupees but exceeds thirty thousand rupees—to the City Civil Court established under section 3 of the City Civil Court Act, 1953;
- (iii) except as otherwise provided in the foregoing provisions of this clause, to the Chief Judge of the Court of Small Causes constituted under the Presidency Small Cause Courts Act, 1882, in the town of Calcutta, who may try the suit himself or may transfer the suit for trial to any other Judge of the said Court who shall, then, try the suit as a Court of first instance.”

West Ben. Act
XXI of 1953.

15 of 1882.

By order of the Governor,

S. MAITRA,
Special Officer & ex officio
Jt. Secy. to the Govt. of West Bengal.